

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.100/979/2016

This the 1st day of September, 2016

Hon'ble Mr. Justice M.S. Sullar, Member, (J)
Hon'ble Mr.V.N.Gaur, Member (A)

Sh. N.K. Yadav,
Aged 50 years (app), Driver designated as
AFO (MT)
R/o RZ-A-23, Chouhan Enclave
NazafGarh
Delhi-110092.

... Applicant

(By Advocates: Shri Suresh Kumar Kalra)

Versus

1. Union of India,
Through
The Cabinet Secretary,
Govt. of India, RashtrapatiBhawan,
New Delhi-110001
2. The Secretary (R),
Cabinet Secretariat,
Govt. of India,
B1-B2, 10th Floor, ParyavaranBhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

o . Respondents

(By Advocate: Shri Ravi Kant Jain)

ORDER(ORAL)

By Hon'ble Mr.JusticeM.S.Sullar,M(J):

At the very outset, learned counsel for the applicant intends to withdraw this Original Application, (OA), to enable him (applicant) to file fresh OA on the same cause of action, and also to challenge the impugned order dated 16.03.2016 after removing the defects.

2. Therefore, the OA is dismissed as withdrawn with the aforesaid liberty as prayed for.

(V.N. Gaur) (Justice M.S.Sullar)
Member(A) Member(J)

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